

JP

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.2332/97

New Delhi: this the 18 day of August, 1995

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

Shri Mukesh Kumar Bansal,

S/o Shri P.C. Bansal,

Ex. Unluntary Ticket Collector,
under Station Superintendent,

Western Railway,

Gangapur City (Rajasthan),

R/o Shri Som Datt Sharma,

No. D/198, Gali No.21,

Bhajanpura,

Delhi

... Applicant.

(By Advocate: Shri B. S. Maines)

Versus

Union of India
through

1. Secretary,
Ministry of Railways,
(Railway Board),
Rail Bhawan, Raisina Road,
New Delhi.

2. General Manager,
Western Railway,
Churchgate,
Mumbai.

3. The D.R.M.,
Western Railway,
Kota (Rajasthan)

... Respondents.

(By Advocate: Shri P. S. Mahendru)

ORDER

HON'BLE MR. S. R. ADIGE, VICE CHAIRMAN (A).

Heard.

2. Shri Mahendru very fairly concedes that this OA can be disposed of in terms of the Hon'ble Supreme Court's order dated 27.7.95 in SLP (C) Nos. 17971-71 A of 1993, and other cases WOI & Ors. Vs. Bilal Ahmed & Ors.

- 2 -

and other cases.

3. We note that Bilal Ahmed's case (supra) has itself been followed along with other cases in OA No. 1859/91 P.K. Sharma & Ors. Vs. Secretary, Ministry of Railways & others and other cases, disposed of by order dated 7.2.97. Nothing has been shown to me to establish that the aforesaid order in P.K. Sharma's case (supra) has been stayed, modified and set aside.

4. Under the circumstance, this OA is disposed of with a direction to respondents to extend to applicant, the same benefits as extended to applicants in P.K. Sharma's case (supra) within 3 months from the date of receipt of a copy of this order. No costs.

Kuldeep
(KULDIP SINGH)

MEMBER(J).

Arif Ali
(S.R. ADIGE)
VICE CHAIRMAN (A).

/ug/